

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 854/1992

Date of decision: 28.05.92.

Mrs. S.T. Siddiqui

Applicant

Vs.

Union of India

Respondents

For the Applicant

None.

For the Respondents

Shri A.S. Kharb, UDC on behalf of the respondents.

CORAM:

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble Shri P.K. Kartha, Vice Chairman(J))

The relief sought in the present application is that the respondents be directed not to retire the applicant from service on the date of retirement and that there should be no discrimination against the applicant in the matter of giving extension of service for the second year, being a State Awardee.

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2. The representative of the respondents has produced before us copy of an order issued on 24.04.1992 whereby the applicant has been given extension of service for a period of one year from 04.04.92 to 03.04.93 for the second year. A copy of the order produced by him has been retained in the case record.

3. In view of the above, nothing survives in the present application and the same is disposed of as having become infructuous.

4. There will be no order as to costs.

Let a copy of this order be sent to both parties immediately.

I. K. RASGOTRA
(I.K. RASGOTRA)
MEMBER (A)
28.05.1992

P. K. KARTHA
(P.K. KARTHA)
VICE CHAIRMAN (J)
28.05.1992

RKS
28.05.92